

National Company Law Tribunal

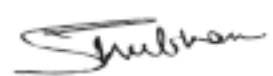
Allahabad Bench

C.P. No.(IB) 70/ALD/2017,
C.A. No. 150/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.07.2018

NAME OF THE COMPANY: Anil Goel (Liquidator for Rotomac Global Pvt Ltd) V/s Ms. Ramanjit Kaur Sethi, Deputy Director, Directorate of Inforcement

SECTION OF THE COMPANIES ACT/I & B CODE: 35 (1)(n) of IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	SHUBHAM AGARWA	ADVOCATE	LIQUIDATOR	
2.				

CP NO.(IB)70/ALD/2017, CA NO.150/2018

This company application has been filed by the Official Liquidator Mr. Anil Goel seeking certain direction Directorate of Enforcement to withdraw provisional attachment order to no. 08/2018 dated 28th May 2018, whereby the property of the Corporate Debtor has been attached under PMLA and restored the said property to the applicant for the purpose of liquidation before the passing of order on this application it is necessary to hear the Central Govt. Let, the notice be issued to the Central Govt. through Regional Director and Deputy Director Directorate of Enforcement Delhi Zone, New Delhi for filing reply within 10 days from the date of service of notice, thereafter, rejoinder, if any, may be filed within seven days.

List the matter on 24th July 2018, for further consideration.

Dated: 03.07.2018

-Sd-

SAROJ RAJWARE,
MEMBER (T)

-Sd-

V.P. SINGH,
MEMBER (J)